GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No 124/COVID-19/2021

COVID INSTANT ORDER - 124

Date: 18.05.2021

Sub Health Medical & family Welfare Department- Prevention and Management of COVID19- Vaccination to COVID through Private CVCs and Industrial Establishment CVCs – Operational Guidelines submitted for approval- reg.

Ref D.O.No: 1920764/2020-lmm DT 23.04.2021 of Government of India.

In the reference cited, Government of India issued Guidelines for COVID vaccination through Private COVID Vaccination Centres and Industrial Establishment CVCs. In this regard it is submitted that, for uniform procedures thorough out the state and for smooth implementation of programme, the following policy guidelines are issued.

- 1. Registration of Private COVID Vaccination Centers (CVCs):
 - a. All the Private COVID Vaccination Centers (CVCs) to register on the CoWIN system, regardless of the source of vaccine doses. It shall also be mandatory for all CVCs to record all vaccinations, issue digital vaccination certificates and to report all AEFIs on the CoWIN system.
 - b. For any Private Health Facility to be operated as a CVC, the facility must have the following
 - i. Sufficient Cold Chain equipment and capacity.
 - ii. Sufficient rooms/space for waiting area, vaccination and observation post vaccination.
 - iii. Sufficient number of trained vaccinators and verifiers
 - iv. Ability to manage the Adverse Events Following Immunization (AEFI), as per the norms and guidelines of the Ministry.
- Registration of Industrial Establishment CVCs:
 - a. Wherever an Industrial Establishment has a hospital that is eligible for registration as a CVC as per the eligibility conditions given in para 1(b) above, such Industrial Establishment Hospital can be registered on CoWIN as an Industrial Establishment CVC.
 - b. The Industrial Establishments without such suitable hospital may be registered as an Industrial Workplace CVC, with mapping to any other existing private CVC.

- 3. District Immunization Officer of concerned district is authorized officer for registration of CVC. There will be no need for the existing private CVC, which is already on CoWIN, to re-register on the COWIN system.
- 4. Procurement of vaccine doses and declaration of stocks and prices:
 - a. The private hospitals and industrial establishments (through their hospitals), willing to provide vaccination services, may procure vaccine doses from the manufacturers, through their hospitals, exclusively from the 50% supply earmarked for other than Govt. of India channel.
 - b. Each private CVC, including the already registered CVCs, must declare on CoWIN, the vaccine type(s), the stocks of vaccines for vaccination services being offered 1st May 2021 onwards.
 - c. The vaccine types will be displayed in the "Appointments" module on CoWIN so that the citizens can make an informed choice at the time of booking a vaccination appointment.
 - d. The private CVCs will be able to populate their schedule for offering appointment slots for citizens only after the requisite information as mentioned in para 4(b) has been declared on CoWIN.
 - e. All vaccination slots at private CVCs will continue to be offered only for online appointment from CoWIN or ArogyaSetu.

All the District collectors, Joint Collectors and District Medical & Health Officers shall take action accordingly.

Principal Secretary to Government

To,

All the District Collectors in the state
All the Joint Collectors in the State
All the District Medical and Health Officers in the State.